# HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR

## (Chief Justice's Secretariat)

*****

**Subject:** **Coverage of District Judiciary employees under the Old Pension Scheme (OPS) appointed against the posts/ vacancies advertised/notified before the introduction of New Pension Scheme, w.e.f., 01.01.2010.**

**Ref. :** **Order No. 305-F of 2026 dated 28.09.2026 issued by Finance Department (Codes Department), Government of Jammu & Kashmir.**

## O R D E R

No: 1576 of 2026/Reg Dated: 09/10/2026

**Whereas**, the Government of Jammu and Kashmir, vide SRO-400 dated 24.12.2009, introduced the Defined Contribution Pension Scheme (New Pension Scheme) in place of the Defined Benefit Pension Scheme (Old Pension Scheme) for all Government employees appointed or brought on the regular establishment on or after 01.01.2010; and the said Scheme became applicable *mutatis mutandis* to the staff of the District Judiciary by virtue of Rule 14 of the Jammu and Kashmir Ministerial and Other Staff of the Subordinate Courts (Recruitment and Conditions of Service) Rules, 2016.

**Whereas**, the Government of Jammu and Kashmir, vide its Order No. 305-F of 2026 dated 28.09.2026, issued by the Finance Department (Codes Department), has now introduced a one-time option for coverage under the Defined Benefit Pension Scheme (Old Pension Scheme) for those Government employees who were appointed against posts for which recruitment/appointment had been advertised/notified prior to the issuance of the notification introducing the New Pension Scheme (NPS) vide SRO-400 dated 24.12.2009, and are covered under the NPS upon joining service on or after 01.01.2010.

**Now, therefore**, in pursuance of the Government Order (supra), the eligible members of the District Judiciary staff, presently covered under the New Pension Scheme (NPS), are hereby notified that their option to switch over to the Old Pension Scheme (OPS) shall be exercised and regulated in accordance with the following provisions:

1. Those District Judiciary employees who were appointed against the posts or vacancies advertised/notified for recruitment/appointment prior to the issuance of SRO-400 dated 24.12.2009, introducing the New Pension Scheme (NPS), and are covered under the NPS upon joining service on or after 01.01.2010, shall be entitled to exercise a one-time option for coverage under the Old Pension Scheme (OPS).

2. The option shall be exercised by the concerned eligible District Judiciary employee within the stipulated period of **three weeks, i.e., upto 30.10.2026** from the date issuance of this order.

3. The eligible employee shall exercise the option for coverage under the Old Pension Scheme (OPS) by submitting the duly completed form, as prescribed in **Annexure-A** to this order, along with the requisite supporting documents, to the concerned Drawing and Disbursing Officer (DDO)/ Presiding Officer.

4. The District Judiciary employee who is eligible to exercise the option, but do not exercise the same within the stipulated time, shall continue to be covered by the New Pension Scheme (NPS).

5. Upon receipt of the option forms, along with the requisite supporting documents, from eligible employees, the concerned Drawing and Disbursing Officer (DDO)/Presiding Officer shall verify and certify the forms, prepare a list of employees who have exercised the option, and forward these to this Secretariat through the concerned Principal District and Sessions Judge, on or before **12.11.2026**. The Chief Administrative Officer/Accounts Officer/S.O. (Administration), as the case may be, shall also prepare a consolidated list of eligible employees of the district who have exercised the option and forward the same to this Secretariat for cross-verification.

6. Upon receipt of the option forms seeking coverage under the Old Pension Scheme (OPS), this Secretariat shall scrutinize each case and determine the eligibility of the applicant in accordance with the instructions contained in the Government Order (supra), and issue appropriate orders accordingly.

7. On issuance of the requisite order(s) by this Secretariat, the concerned DDO/Presiding Officer shall initiate the process for closure of the NPS account(s) of the employee(s) concerned through the respective Treasury Officer and undertake such further action as may be required under the Government order (supra).

**By order of Hon'ble the Chief Justice.**

**(Haq Nawaz Zargar)**
**Principal Secretary to**
**Hon'ble the Chief Justice**

**No :** 1759-67/Reg-749 **Dated :** 09/10/2026

***Copy to :***

1. *Registrar General, High Court of J&K and Ladakh, Srinagar for information.*
2. *Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information.*
3. *Registrar Rules High Court of J&K and Ladakh, Srinagar for information*
4. *All Principal District & Session Judges for inf. and n/a. with the request to inform all other Courts under the District.*
5. *Registrar Computer (I.T.) for information and necessary action.*
6. *Chief Accounts Officer, High Court of J&K and Ladakh, Srinagar for information.*
7. *CPC, e-Courts, High Court of J&K and Ladakh, Jammu for uploading the order on the official website of High Court.*
8. *Chief Librarian, High Court Wing Srinagar/Jammu for taking on record.*
9. *Office file.*

**Principal Secretary to,**
**Hon'ble the Chief Justice**

**ANNEXURE-A**

**APPLICATION FOR SWITCHING OVER FROM NEW PENSION SCHEME (NPS) TO OLD PENSION SCHEME (OPS) IN TERMS OF Government Order NO. 305 F-of 2026 DATED 28/09/2026**

**OPTION FORM**

**(Through proper channel)**

(To be submitted by or before 30th October 2026)

I, _____ hereby exercise my option to switch over from Defined Contributory Pension Scheme (New Pension Scheme) to Defined Pension Scheme (Old Pension Scheme) under J&K Civil Services Regulations, 1956, as I am eligible for the same in accordance with the Government Order No. **305-F-of 2026** dated 28.09.2026 issued by the Finance Department, J&K.

I, hereby certify that the documents and the information as mentioned below provided by me are true and correct and in case of any false information/misrepresentation, I, shall be personally responsible and liable for disciplinary action by the Department. I, further undertake that, I shall abide by the terms and conditions as laid down in Govt. Order No.305-F of 2026 dated 28.09.2026.

**SERVICE DETAILS**

| S.No. | Particulars | Details to be filled by the Government Employee | Remarks, if any |
|---|---|---|---|
| 1. | Name of the Government employee | | |
| 2. | Parentage | | |
| 3. | Date of Birth | | |
| 4. | CPIS ID | | |
| 5. | PRAN Number | | |
| 6. | Date of Joining the Govt. Service | | |
| 7. | Department | | |
| 8. | Office | | |
| 9. | No. & Date of Advertisement/Notification under which Selection was made | | |
| 10. | No. & Date of Selection List | | |

| | | | |
|---|---|---|---|
| 11. | No. & Date of Appointment Order | | |
| 12. | Post on which appointed | | |
| 13. | Post held at present | | |
| 14. | Department/Office | | |
| 15. | Details of Promotion availed | i.<br>ii.<br>iii. | |

Date: ____/_____/2026.

Place:

In support of above the photocopy of Advertisement/Notification, Selection List, Appointment Order, PRAN Card, Service Book (Attested by DDO) are enclosed as **ANNEXURE-1.**

Signature of Employee
Name:
Designation:
CPIS No:
Department/Office:

**For Drawing and Disbursing Officer** / Presiding officer

No.:

Date:

I, _____Designation _____certify that the Government employee namely_____ Designation _____is currently working/posted in _____ office and has submitted the above option form and is forwarded for its onward submission to Administrative Department.

Seal & Signature
Name of the Head of Department _____
Designation_____

**Note:** Route for submission of option form may be modified by the departmental authorities as per respective hierarchy.